The Lok Sabha reassembled after Lunch at Seven Minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER *in the Chair*]

RE: STRIKE BY LIC EMPLOYEES

SHRI S. M. BANERJEE (Kanpur): Sir, before you start, I have a small submission to make. I request you to kindly ask the Labour Minister to make a statement, because I am told that he is doing something. We have heard of an impending strike by the LIC employees. (*Interruption*).

AN HON. MEMBER: What is the point of order?

SHRI S. M. BANERJEE: Kindly hear me. It is not a point of order. It is a very small submission, and a most humble submission. I request you to kindly ask the Labour Minister to make a statement at least tomorrow as to what the Government is going to do, what steps are they taking to avoid the impending strike by the insurance employees. I would beg of you to ask him to make a statement.

Besides, we should also know what the Government is doing. But unfortunately, nobody is here. Later on, it should not be said that nothing could be done. We want the Labour Minister to intervene effectively now and avoid the impending strike of the insurance employee on the 5th December. I request you to convey our feelings to the Labour Minister and to ask him to make a statement.

SHRI SHRI CHAND GOYAL (Chandigarh): Why permit one Member alone? We have an equal right to be here. I want to add that this matter of the LIC employees is a very important one, and since the Government is in the habit of taking up the plea that politics is working and it is the politicians who work up these employees to resort to strike and all that, I think the general feeling is that you should ask the Labour Minister to come out with a statement and to let us know what the Government has done or is doing in the matter to avert the strike. (*Interruption*)

श्री रणधीर सिंह (रोहतक) : किसान पीछे नहीं रहेंगे। हमें गन्ने की कीमत ठीक नहीं मिल रही है। हरियाणा में पूरा इनक्लाब किसान कर रहे हैं लड़ाई हो रही है।

श्री जार्ज फरनेन्डीज (बम्बई-दक्षिण) : आज के अखबारों में मैंने अभी देखा एल० आई० सी० के आधे पेज के एडवरटिजमेंट में आया है कि कमप्यूटर लगाने से किसी को बेकार नहीं किया जायेगा। कर्मचारियों की हड़ताल बेमतलब है। इस प्रश्न को मद्दे-नजर रख कर (व्यवधान) कल रेल मंत्री साहब विधेयक ले कर आये। ऐसी परिस्थिति दुबारा न आ जाए। इसलिये मेरी प्रार्थना है कि आप उपाध्यक्ष महोदय की हैसियत से मेहरबानी कर के मजदूर मंत्री से कहें और हो सके तो वित्त मंत्री से भी कहें कि अखबारों में प्रचार करने की जगह पर यहां आ कर इस प्रश्न को हल करें।

श्री एस० एम० जोशी (पूना) : एल० आई० सी० की यह हड़ताल टोकन स्ट्राइक नहीं है बल्कि यह एल० आई० सी० वर्कर्स की अनिश्चित काल के लिए हड़ताल है। निश्चित रूप से मामला अत्यन्त गम्भीर है और सम्बन्धित मंत्री महोदय को इस बारे में सदन को जानकारी देनी चाहिए और उन्हें एक बयान देना चाहिए।

SHRI S. KUNDU (Balasore): I have also got to say something because I am the holder of an insurance policy. As a result of this strike, the interests of the policyholders are at stake. Besides, the demand of the workers has been pending for a long time. So, the hon. Minister should come forward and make a statement.

श्री शिव नारायण (बस्ती) : उधर के माननीय सदस्यों द्वारा सदन को गलत इत्तिला दी जा रही है क्योंकि हकीकत यह है कि एल० आई० सी० के आधे कर्मचारियों ने लिख कर दे दिया है कि वह हड़ताल पर नहीं जायेंगे । गलत इनफोरमेशन देकर वह माननीय सदस्य हाउस को अंधेरे में डाल रहे हैं ।

SHRI S. M. BANERJEE: 64 Members have made an appeal to the Minister and that is being handed over to the Prime Minister. The 64 Members belong to all parties.

MR. DEPUTY-SPEAKER: The hon. Minister has taken note of it.

श्री जार्ज फरनेन्डीज (बम्बई-दक्षिण) : उपाध्यक्ष महोदय, कृपया मंत्री महोदय को कहें कि वह इस बारे में बयान दें । आप इस सदन द्वारा व्यक्त की गई चिन्ता मंत्री महोदय को पहुंचा दें ताकि वह यहां पर आकर बयान दें ।

MR. DEPUTY-SPEAKER: Notice will be taken of whatever has been said on the floor of the House.

AN HON. MEMBER: You should ask the Prime Minister to make a statement about it.

SHRI INDRAJIT GUPTA (Alipore): Since it is a very serious matter, can we not make a submission that some statement should be made in the House?

MR. DEPUTY-SPEAKER: Everybody from the Opposition side has made a plea that this is a serious matter and it should be taken note of, and the Labour Minister should come forward to make a statement. The Minister of Parliamentary Affairs has taken note of it. Beyond that, I cannot do anything now.

SHRI S. KUNDU: You may direct him to make a statement.

MR. DEPUTY-SPEAKER: He has taken note of it. !

श्री रणधीर सिंह : किसानों को उन के गन्ने का ठीक दाम मिलना चाहिए । आज किसान को उस के गन्ने के ठीक दाम नहीं मिल रहे हैं जोकि उसे मिलना बहुत जरूरी है..... (व्यवधान) ।

SHRI H. N. MUKERJEE (Calcutta North East): I have a submission to make. You have permitted some Members to bring up an important matter, and this being a sort of mini-zero hour you have permitted it, and I am very glad that you have permitted a mention of this subject. Since you have permitted mention of this subject, it has acquired a special importance, and the response of the Minister is not to be taken for granted in an implied manner, as you were trying to say when you said that the Minister had taken note of it. The hon. Minister is sitting here, and it is his job to take note of it, but that is not sufficient. The point is that once a matter is brought up with the permission of the Chair, and it was done with the permission of the Chair in this case, the response of the Government thereto has got to be made positively and not by implication or by silence or by the bounden obligation on the part of the Minister to take note of it. Therefore, we want some positive statement by the hon. Minister on this. Something should be said in this matter which you know, Sir, is very urgent.

MR. DEPUTY-SPEAKER: The hon. Member would realise that as soon as we reassemble here after lunch recess, somebody or other gets up and raises something. If he says that permission has been given for that, that is not correct. There is no question of permission. No intimation was given to the Chair. But since many Members have pleaded, as I have said, the hon. Minister of Parliamentary Affairs, who I could say is also very much interested in averting the

strike if possible, would certainly take note of it.

AN HON. MEMBER: But he is not dealing with the subject.

SHRI S. KUNDU: If he is very much interested, then let him say that.

SHRI RANDHIR SINGH: Dr. Ram Subhag Singh knows a hundred times more about these things than my hon. friends opposite.

SHRI KANWAR LAL GUPTA (Delhi Sadar): What is the reply from Dr. Ram Subhag Singh? हाउस को जानना चाहिये कि आखिर सरकार इस बारे में क्या करने जा रही है ? मंत्री महोदय को बतलाना चाहिए कि उन वर्कर्स की क्या मांगें हैं और वह कहां तक उन्हें पूरा कर सकते हैं? अगर कुछ दिक्कत हो तो सारी पार्टियों के लीडरों के साथ मिल कर बातचीत करना चाहिए वरना बाद में उन्हें जिम्मेदार ठहराया जाएगा .. (व्यवधान)

श्री रणधीर सिंह : इन मित्रों ने दिल्ली के गरीब लोगों को हरिजनों और मुर्गी वालों को मार दिया उन्हें उजाड़ दिया है ।

श्री कंवर लाल गुप्त : मंत्री महोदय आखिर कुछ तो अपने मुंह से कहें । वह क्या गूंगे या बहरे हैं जोकि इस तरह से खामोश मुंह बंद किये बैठे हैं ?

श्री शिव नारायण : इन्होंने दिल्ली में झुग्गी, झोंपड़ी वालों को उजाड़ दिया है ।

MR. DEPUTY-SPEAKER: His reply itself is very significant.

SHRI KANWAR LAL GUPTA: Let him stand up and say something.

श्री शिव नारायण : श्री कंवर लाल गुप्त सारे हाउस के नेता नहीं हैं । इन्होंने दिल्ली में हरिजनों को उजाड़ दिया, मजदूरों को तनख्वाह नहीं दी, यह क्या इस तरह से बात करते हैं ?

MR. DEPUTY-SPEAKER: I had already asked the hon. Member not to intervene. But still he got up. I have already said that the hon. Minister of Parliamentary Affairs has taken note of what has been said, and whatever has been stated on the floor of the House will be communicated or conveyed to the proper quarters. On the spur of the moment it is difficult to say anything further. As I have said, whatever has been said on the floor of the House will be conveyed to the proper quarters. That is the only thing I can say.

श्री मधु लिमये (मुंगेर) : उपाध्यक्ष महोदय ने तो कह दिया है कि जो कुछ यहां पर कहा गया है वह प्रौपर क्वार्टर्स में कम्वे कर दिया जायेगा लेकिन यहां पर डा० राम सुभग सिंह बैठे हुये हंस रहे हैं वह भी कुछ सदन में अपने मुंह से इस बारे में कहें । वह तो कहें कि वह सम्बन्धित मंत्री को सब इस बारे में बतला देंगे ।

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): Shri H. N. Mukerjee had pointed out that this is not the zero hour. So, no questions should have been raised here. But he pointed out that if the Chair had permitted it then it could be raised. You said that you had not permitted it, and, therefore, I kept mum.

श्री रणधीर सिंह : किसान को गन्ने की क़ीमत ठीक मिलनी चाहिए ।

DR. RAM SUBHAG SINGH: Shri Randhir Singh, Shri Sheo Narain, Shri S. Kundu, Shri S. M. Banerjee, Shri Ramavatar Shastri, Shri Madhu Limaye, Shri Kanwar Lal Gupta and Shri H. N. Mukerjee have raised various things. As you have yourself summed up, despite the fact that these were not permitted by you, it is my

[Dr. Ram Subhag Singh]

duty to take note of anything that happens here in the House and to convey it to the proper quarters.

14.18 hrs.

INDIAN RAILWAYS (AMENDMENT) BILL—*contd.*

Clause 2— *contd.*

MR. DEPUTY-SPEAKER: The House will now take up further clause-by-clause consideration of the Indian Railways (Amendment) Bill. We were on clause 2.

श्री मधु लिमये (मुंगेर) : उपाध्यक्ष महोदय, मैंने इस भारतीय रेलवे (संशोधन) विधेयक के क्लाज 2 पर दो संशोधन दिये हैं । पहला संशोधन है कि रेलवे ऐक्ट में जो नया खंड जोड़ा जा रहा है 100ए और 100बी, इन दोनों को खत्म किया जाये । यह संशोधन मैं इसलिए रख रहा हूं कि 100ए और 100 बी को लेकर नागरिकों के जो बुनियादी अधिकार हैं और रेल कर्मचारियों के जो बुनियादी अधिकार हैं उन के ऊपर कुठाराघात होगा ।

संविधान की दफा 19 में सब लोगों को ए० बी० सी० आदि में जो बुनियादी अधिकार प्रदान किये गये हैं उन में बी० और सी० की ओर आप देखिये । बी० में है टु एसेम्बिल पीसैबली विदआउट आर्म्स और सी में है टु फौर्म असोसियेशंस और यूनियंस । मेरा कहना यह है कि इस धारा के कारण दोनों बुनियादी अधिकारों पर आक्रमण होता है और इसलिए मैं इस का विरोध करना चाहता हूं । मंत्री महोदय बतलायें कि आखिर किन लोगों के हित में यह सुझाव उन्होंने अपने इस संशोधन विधेयक में रखा है ? सार्वजनिक हित में और जनता के हित में हो वह एक बात होती है लेकिन अगर वह सिर्फ सरकार के हित में इस बात को रखते हैं तो इस का विरोध करना हमारा कर्त्तव्य हो जाता है । यह जो वर्तमान रेलवे ऐक्ट है उस में इस सरकार को इतने व्यापक अधिकार हैं कि नये अधिकारों की कोई आवश्यकता नहीं है । आप रेलवे ऐक्ट की धारा 100 को देखिये । उस में कहा गया है कि :

"If a railway servant is in a state of intoxication while on duty, he shall be punished with fine which may extend to Rs. 50 or where the improper performance of the duty would be likely to endanger the safety of any person travelling or being upon the railway, with imprisonment for a term which may extend to one year or with fine or with both."

जब इस धारा में इस के लिये प्रबन्ध किया गया है तब मेरी समझ में नहीं आता है कि 100 (ए) और 100 (बी) की जरूरत क्या थी । आगे देखिये कि जो रेलों के हुक्मों का उल्लंघन करेगा और किसी भी पैसेन्जर की जान को खतरा पहुंचायेगा उस के बारे में धारा 101 में इन्तजाम किया गया है । जब सार्वजनिक हित की रक्षा वर्तमान रेलवे कानून के अन्दर है तब यह नये अधिकार सरकार अपने पास क्यों लेना चाहती है ?

जहां तक 100 (बी) का सवाल है, रेलवे कर्मचारियों के साथ दूसरे नागरिकों को भी घसीटा है । इस में क्या कहा है ?

Tampering with signal, etc.

लेकिन इस के बारे में रेलवे ऐक्ट की जो धारायें 126, 127 और 128 हैं उन को देखिये । तब फिर नया अधिकार क्यों ? (व्यवधान) श्री लोबो प्रभु को याद होगा कि जब इनकम टैक्स का मामला आया था तब उन्होंने एक दलील का इस्तेमाल किया था कि जब सारे अधिकार हैं तब नवेह